

No. Dir. (F & VP)/43/CAC/FSSAI/09
Food Safety and Standards Authority of India
Ministry of Health & Family Welfare, Govt. of India
3rd & 4th Floor, FDA Bhawan, Kotla Road
New Delhi – 110002

Date: 15.11.2011

Subject: Minutes of Fifth Meeting of Central Advisory Committee of FSSAI held on 27th September, 2011(Tuesday) at 1100hrs at Hotel Taj Vivanta, New Delhi.

The undersigned is directed to forward herewith minutes of fifth meeting of the Central Advisory Committee (CAC) held on 27th September, 2011 (Tuesday) at Hotel Taj Vivanta, New Delhi at 1100 hrs under the chairmanship of Shri V.N. Gaur, Chief Executive Officer, FSSAI for perusal and necessary action.

It is therefore requested to send your comments to the undersigned within 15 days from the date of issue of this, otherwise these minutes will be treated as final.



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1. PS to CEO, FSSAI
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Minutes of 5th meeting of CAC

Minutes of the 5th meeting of Central Advisory Committee of Food Safety and Standards Authority of India, held on 27th September, 2011 at Hotel Taj Vivanta, New Delhi.

Shri. V.N Gaur, CEO, FSSAI and Chairperson Central Advisory Committee, extended a warm welcome to all the members and their representatives to the fifth meeting of the Central Advisory Committee. List of participants who attended the meeting is at Annexure I.

Chairperson in his opening address mentioned that though the Food Safety and Standards Act was passed in 2006, actual functioning of the Food Authority started from January 2009 with transfer of staff from other Ministries and Departments dealing with food regulations. After more than two years of extensive stakeholders and public consultations, Food Safety and Standards Rules and Regulations have been notified and existing Acts and Orders mentioned in the second schedule of the Act, 2006 stands repealed now. Simultaneously States and UTs also taken various steps to strengthen administrative and enforcement machinery to implement new food laws in the country. Now the first phase rather simpler phase is over with the implementation of the FSS Act, which started from 5th August, 2011. The second phase, which he termed as “Era of FSS Act, 2006” will be much more complex and challenging as the level of expectation of people is very high, they perceive FSS Act and Rules as panacea for all the food safety matters. He stated that questions from public forum and manufacturers have already started pouring in regarding food adulteration, impure food, complaints launched under previous acts etc, which have to be dealt now. He stated that the CAC has been continuously advising Food Authority since last three years and it is meeting today to deliberate on the challenges ahead in implementation of FSS Act, 2006.

Mentioning the challenges before the Central and State Governments, it was stated that the act has given a new edifice, where Food Safety Officer is a new version of Food Inspector, not only with new designation, but also with new roles, responsibilities, nomenclature and authorities. It is a food safety officer who has to guide the food business operator about food safety and find defects in an establishment to foster food safety and hygiene. The State Governments may make people aware about the provisions of the new Act, and various measures taken/ being taken by the FSSAI/ State Governments. He stressed that focus should be on

building technical capacity, effective food safety audit system and development and strengthening of food testing laboratories. States and UT's should consider sharing of information and best practices through regularly updating information on their own and FSSAI's website. This will also lead to transparency in the system.

Agenda Item No.1: Confirmation of minutes of the fourth meeting of the CAC held on 24th May, 2011

The Committee confirmed the minutes of the fourth meeting of the CAC held on 24th May, 2011, without any observations.

Agenda Item No. 2: Review of Action to be taken by States/ Uts for transition from PFA to FSSA following the promulgation of FSS Act, 2006 w.e.f. 5th August, 2011

Chairperson stated that due to overlapping of certain items in the agenda, the agenda item No.3, 5a, 5b & 7 can also be discussed with above agenda item. The states/UT's briefed about the actions already taken or those in process, for implementing the FSS Act, 2006.

1) CHATTISGARH:

- Separate Department of Food Safety yet not been created.
- Food Safety Commissioners and Designated Officers are appointed. Government doctors appointed as Food Safety Officers after imparting one month training on a part time basis, as recruitment for full time FSO's is in process.
- With regard to system for registration and licensing of food business, the state government is waiting for software to be developed by FSSAI. The authority for registration and licensing will be delegated to Municipal Corporation and Panchayats. The Panchayat Secretary will be incharge for food safety.
- Gap analysis of laboratories has already been done by Quality Council of India. The State Government is in process of up-grading the laboratories. Appointed retired Food Analyst on contract basis.
- Additional District Magistrates (ADMs) have been notified as Adjudicating Officers for all the 18 districts.

- Appellate tribunals and special courts yet not established in the State. The State Government informed of in this regard.
- Existing Public Prosecutors entrusted with the job under the new act.
- Training for designated officers and adjudicating officers is needed; however, no training facility is available in the State. He requested Maharashtra and Gujarat for extending support for training.
- Only 1 lab is presents in the state, and two more labs are required, for which a proposal will be sent to the State Government.

Chairperson informed the committee that FSSAI made a presentation before Planning Commission highlighted its strategy and budget projections for 12th FYP. Now a letter communication has been received from the Planning Commission which apart from other things also stipulates for the formation of a separate Department at State level for food safety and has advised that implementation of food safety plan at panchayat level is a must for every State.

2) **ARUNACHAL PRADESH:**

- Commissioner of Food Safety has been appointed and 1 full time DO and 15 District Medical Officers have been appointed as part time Designated Officers. Three Food Safety Officer have also been notified, each FSO given charge of 5 districts.
- Development of systems for registration and licensing of food business is in process.
- The State has no food testing lab, utilising the services of Assam Public Health Laboratory, Guwahati on payment basis.
- Additional District Magistrates in every district have been notified as Adjudicating Officers and one district level judge as the presiding officer.
- No special court has been set up, and no public prosecutors have been notified yet.
- A ToT programme have been organised by FSSAI. Further trainings can be organised in the State by clubbing the training with the neighbouring states.
- No food safety plan have been developed for the panchayat level.
- 10 more posts of Food Safety Officer will be created.

It was suggested by the chairperson, that instead of having part time Designated officers for each District, it is better to employ full time DO's, with specialisation in the subject for more than one District, as they can work more religiously and proficiently.

3) MANIPUR:

- Commissioner of Health and Family welfare Department has been notified as Commissioner of Food Safety, who is assisted by deputy food safety commissioner and additional food safety commissioner.
- Also, FSO's and DO's have been notified on requirement basis.
- However, more staff for enforcement of food safety is required. 9 posts are being created for FSO's and 9 FSO's have already been trained. 2 FSO's are required in the border areas.
- Medical Officers have been notified as DO's for the time being, till the full time DO's are appointed.
- No IT based registration and licensing system exists as yet. However, the IT based system development is in process.
- The GAP analysis for the lab has been done by QCI, and construction of one lab in Imphal is in process.
- ADM's of district have been notified as Adjudicating Officers, and in case of districts without ADM, District Magistrate is notified as Adjudication Officer.
- In case of establishment of food safety appellate, special courts and public prosecutor, no action has been taken so far.
- The development of a food safety plan for panchayats is in process.

4) DELHI:

- The proposal submitted to Cabinet for creation of separate Department of Food Safety.
- Appointment of Commissioner of Food Safety, Designated Officers and Food Safety Officers have been done. LHAs have been designated as DOs.
- 32 full time FSO's have been notified. In addition to this the powers of FSOs will also be conferred to the Medical officers.

- The department is waiting for the software for registration and licensing and is in continuous consultation with FSSAI.
- The inspection of the lab for NABL accreditation has already been done.
- The Adjudicating Officers have been notified and training has also been done.
- The proposal for establishment of special courts is in High Court.
- All DOs and FSOs have been trained
- No old licence exists with the department as earlier licencing was done by MCD & NDMC.

5) RAJASTHAN:

- Director public health is notified as Commissioner Food Safety and Chief Medical Officers have been notified as DO's in all 33 Districts.
- 80 FSO's have been notified and appointment of 41 more FSOs is in process.
- The up grading of 4 labs out of 7 is in process. None of the lab is NABL accredited.
- Development of system for registration and licensing under new Act is in process.
- Development of Food Safety Plan at Panchayat level is in process.
- Establishment of Special Courts and Public Prosecutors is also in process.
- Training of Food Safety Officers has been completed.
- Assessment of funds needed is also in process.

6) PUDUCHERRY:

- A separate Department of food safety has been created with 21 new posts proposed.
- Secretary Health has been appointed as Commissioner Food Safety and 12 DO's and 3 FSO's have also been notified.
- The UT has only 1 lab, and the GAP analysis is already done and NABL accreditation is in process.
- Forms for registration and licensing are under printing process and will be completed in a month.
- 2 District Magistrates have been notified as Adjudicating Officers.

- Establishment of Food Safety Appellate Tribunal, Special Courts and appointment of Public Prosecutors have been proposed to the court.
- Training of FSO's has already been done by FSSAI.
- The proposal for financial assistance has been submitted to the Ministry of food Processing Industries for up-gradation of laboratory.

7) PUNJAB:

- Establishment of separate Department for Food Safety is in process.
- DO's for 20 Districts have been notified, existing Food Inspectors have been re-designated as FSO.
- As previous registrations were done under Rule 2004, and not under PFA, the registration and licensing procedure is in process.
- The State has 1 food lab which has been assessed by QCI for up-gradation.
- The ADMs in every District appointed as Adjudicating Officer.
- Food Safety Plan for Panchayats is yet to be developed.
- The State has no Special Courts and Public Prosecutors.
- Training for FSO's has been done and those for DO's and AO's will be done in October 2011.

8) UTTAR PRADESH:

- A separate Department of Food Safety has been established.
- Designated Officers appointed in all the 72 districts of the State.
- Commissioner Food Safety has been notified and 290 Food Safety Officers have also been notified.
- The State has 6 labs, all assessed by QCI for gap analysis. The State has one Food Analyst, but the requirement is more.
- ADM of the districts have been notified as AO's and have to be trained. Establishment of Special Courts has been done. Appointment of Public Prosecutors is in process. All the FSO's are trained and few DO's are also trained.
- The food safety plan will be made after receiving the template from FSSAI. IT based registration mechanism is in process. Helpline have also been operationalised.

She inquired about the farming of parameters for testing of Oxytocin in fruits and vegetables and requested FSSAI to issue advisory on packaged water.

9) TAMIL NADU:

- Secretary Health is working as Food Safety Commissioner. Notification of full time Commissioner Food Safety is in process. Total 584 posts of FSOs have been created of which 533 FSO's have been appointed and 32 Medical Officers have been notified as DO's. State has 6 Food Testing laboratories, Food Analyst has also been appointed.
- Establishment of Special Court and appointment of Public Prosecutor is in process.
- Training for FSO's have been completed, but DO training is yet to be done. A request has been made to FSSAI for training of DOs.
- System of registration and licensing of food business is in process and infrastructure is under expansion.
- The state is keen to take up online licensing system and is looking forward for its implementation within a month.
- State Government has sanctioned Rs.50 crore for the department.

10) MAHARASHTRA:

- State Government has approved the structure as suggested by FSSAI. State has appointed 30 Designated Officers and 32 more posts of DOs sanctioned by the Government.
- 265 Food Safety Officers have been notified and merger of 58 FSOs working with Municipal Corporations has been worked out.
- The manual registration of food business have already been started and the process of conversion of existing licences under PFA to new system is expected to be completed by 31 december 2011.
- The IT based registration system is being developed with the help of NIC Pune with special features such as geo tagging, mobile server connectivity etc.
- 7 Joint Commissioners of the Department have been notified as Adjudicating Officers.

- As an interim measure Consumer Forums have been declared as Food Safety Appellate Tribunal. Existing Public Prosecutors shall also function under new Act.
- Development of food safety plan is in process.

11) UTTARAKHAND:

- The Secretary Health has been appointed as Food Safety Commissioner. Chief Food Inspectors of 13 districts have been appointed as DO's. Notification of FSO's has also been done. Notification of AO's is in process.
- A manual system for licensing and registration will start soon.
- The State is waiting for the software from FSSAI, for implementation of IT based registration system.
- The State has only one laboratory. The QCI inspection of the lab has been done and report is awaited, due to which NABL accreditation is delayed. The appointment of food analyst has been done.
- Establishment of food Safety Appellate Tribunal is under process. The establishment of Special Courts and appointment of Public Prosecutors is under process and the matter is under consideration of State Government.
- DOs and FSO attended training programmes conducted by FSSAI.

12) MADHYA PRADESH:

- Commissioner Food Safety, part time DO's and FSO's have been notified. Government sanctioned 20 posts of Designated Officers.
- The State is looking forward for the software to be provided by FSSAI, based on which it will start its IT based registration system.
- The GAP analysis has been done for the labs under PFA and proposal has been sent to Government for up grading the labs.
- The establishment of Food Safety Appellate Tribunal is under process.
- The State has a training institute where full time trainings can be organised.
- No formal induction training took place for DO's and FSO's
- The development of food safety plan is yet to be started.

13) NAGALAND:

- Secretary Health and Family Welfare have been notified as Food Safety Commissioner.
- Chief Medical Officers have been notified as Designated Officer and Food Inspectors under PFA have been notified as Food Safety Officer.
- No steps have been taken in the area of licensing and registration for food business operators. Nagaland depends on other States for food supply as very few food manufacturing industries exist in the State. However, Chairperson pointed out that not only big industries but small FBOs and retailers also need licence or get registered, therefore system for registration and licencing need to be developed immediately.
- IT based registration system has not been started.
- The State has one food testing lab, for which the GAP analysis has been done and the process of up-gradation started. Public Analysts have been notified as Food Analyst.
- District Magistrates have been notified as Authorised Officers.
- Establishment of Food Safety Appellate Tribunal has not yet started.
- No Special Courts have been established and no appointment of Public Prosecutors has been done.
- Induction training for Food Safety Officers has been done, but for Designated Officers, training has to be planned.
- Development of a food safety plan not yet started, since this is new area, constant guidance and support from FSSAI is needed.

14) GUJARAT:

- Food Safety Commissioner notified, 31 DO's, 165 FSOs and 10 public analyst have also been notified.
- Proposal has been sent to Government for sanction of 25 new posts of FSOs and 19 posts of DOs.
- The State has 6 labs, 3 of which are of State Government labs and 3 are of Corporation. Out of these, 1 lab is NABL accredited.

- State has organised 22 public awareness programmes. The state government is interlinking with print and mass media like doordarshan to spread mass awareness about the new Act.
- Licensing and registration process started, 200 temporary licences and registrations have been done for local *mela* being organised in the State.
- Induction training for 55 Food Safety Officers have been done.
- One lab is being upgraded to develop it as Centre of Excellence for food safety, proposal for financial assistance of Rs. 6 crore have been submitted to MFPI.

15) GOA:

- Food Safety Commissioner has been notified, along with Designated Officers and Food Safety Officers. The Additional Collector General has been notified as Adjudicating Officer.
- The constitution of Food Safety Appellate Tribunal is under process.
- The State has 1 lab, for which GAP analysis has been done, and report submitted to the Government with the proposal for appointment of 3 level supervisor.
- Assistance is required for development of infrastructure for testing of microbiological parameters and recruitment of microbiologists is required.
- The process of registration and licensing has been started. The Designated Officer will look after licensing and Senior Food Inspector will look after registration.
- The State is waiting for the software developed by FSSAI, for implementation of IT based licensing and registration system.
- Awareness programme has been initiated through television, pamphlets and booklets published in three languages.
- The State Food Safety Commissioner have submitted the following issues:
 - 1) In condition of licensing, different qualification of the person supervising the production process are mentioned. Whether these qualifications are necessary in case of restaurants.
 - 2) The FSS Act, 2006 says that four copies of the report to be sent to DO but in FSS Rules, 2011, it is silent about the report to be sent to Food Safety Commissioner.
 - 3) Whether all existing licenses come under State jurisdiction.

- 4) Whether local/ State FSO will have the jurisdiction over Central Licensing.
- 5) While adjudicating, offences only with fine under the provisions of the Act. Whether the State Food Authority will have specific account head to receive the amounts of penalty so as to utilize this fund towards capacity building programme.
- 6) What is proof of document regarding Annual turnover to be submitted by the FBO under Registration.
- 7) Whether police cognition will be there on the food safety offences under the IPC.

CEO, FSSAI clarified the same queries as follows:

- 1) In restaurant the person supervising the Food processing should have the qualification mentioned in the condition of license i.e. diploma in hotel management and catering technology.
- 2) Out of two copies of Food Analyst report sent to DO, one will be forwarded to FSC at the time of adjudication.
- 3) Jurisdiction of Central and State licencing will depend upon the cut off limits specified in the Regulations. Accordingly State and Central DOs are expected to transfer the licencing records.
- 4) Local FSO will have the jurisdiction over centrally licenced units in case any emergency situation arrises..
- 5) Concerned State may decide the Head of Account for depositing the penalties.
- 6) Regarding the proof of document to be submitted by the FBO in case of annual turnover, it is mentioned in the form that any supporting document, if existing can be submitted.
- 7) Regarding the police cognisance of Food Safety offences with regard to special section of IPC will be clarified soon.

16) HARYANA:

- A separate Department known as Food and Drug Administration has been established. 200 posts have been shifted from Department of Health to this new Department.
- Food Safety Commissioners have been notified.
- Local Health Authorities have been notified as DO for 21 districts for 1 year.
- One FSO for each District have been notified and 42 new posts recommended for sanction by the Government.
- Additional Deputy Commissioners have been notified as Adjudicating Officers.
- The processes of IT based registration and licensing and strengthening is under process and the proposal has been sent to the State Government.
- The State has 2 labs and 2 Food Analysts have been appointed under the new Act.
- Proposal has been sent for establishment of Special Courts, appointment of public prosecutors and Food Safety Appellate Tribunal.
- The state is looking forward to FSSAI for the induction training as no formal training institute or centre is present in the State, where trainings can be organised.
- Induction training for Designated Officers is yet to be done.

17) ANDHRA PRADESH:

- A separate Department for Food Safety has been created.
- Gazetted Food Inspectors and Local Health Authority have been notified as DO.
- 48 full time Food Inspectors have been notified as Food Safety Officer.
- The licensing and registration process has been started manually with rudimentary infrastructure.
- The state has 1 lab, with adequate infrastructure and staff.
- Food analyst has been notified.
- 2 more labs are being upgraded.
- ADM is notified as Adjudicating Officer and induction training has been done.
- Establishment of Special Courts, Food Safety Appellate Tribunal and appointment of Public Prosecutor is under consideration.
- Induction training for FSO and 12 DO have been completed.

- The State is waiting for the draft prepared by IIM, Bangalore and its pilot testing, based on which Food Safety Plan could be developed.

18) CHANDIGARH:

- Food Safety Commissioner and Assistant Food Safety Commissioner have been notified.
- Deputy Commissioners have been notified as Adjudicating Officer and 3 FSO have been notified.
- Food Safety Officers have been asked to prepare Food Safety Plan in accordance with the local area.
- Induction training for Food Safety Officer has been done.
- The State has no lab of its own, and works with labs in Punjab and Haryana.
- The proposal of establishment of State's own lab has been submitted to the government.
- The creation of Food Safety Appellate Tribunal is under process.
- Additional District Session Judge has been notified for Special Courts, and appointment for public prosecutors is under process.
- Awareness programme has been initiated through meeting with FBO and advertisement about the penalties and offences as the festive season is going on.

19) KARNATAKA:

- District Surveillance Officer and Medical Officer have been notified as Designated Officers.
- 130 Food Safety Officers have been notified.
- Notification of Adjudicating Officer is under process.
- The State has 4 labs, 1 of which is under process of upgradation.
- The induction training for all the Authorities is completed.

20) JAMMU AND KASHMIR:

- A separate Food and Drug Administration for Food Safety has been established.

- Food Safety Commissioner is notified by the Government.
- There are 22 districts, 25 DO have been appointed, out of which two will be working under Municipal Corporation and one DO for Central.
- The process of registration and licensing has not yet started.
- IT based registration system not yet started.
- The State has 2 labs, for which GAP analysis is completed.
- The appointment of Adjudicating Officer is under process.
- Establishment of Food Safety Appellate Tribunal has not yet been started.
- Induction training for FSO is completed, but training for DO is not yet completed.
- Both the DO and FSO are claiming the jurisdiction for Registration Authority and it was clarified by CEO that Registration Authority will be as near as to the FBO and can facilitate easy approach so the FSO may be appropriate for Registration Authority.

21) HIMACHAL PRADESH:

- Separate Directorate of Health Safety and Regulation is created in the State.
- The appointment of Commissioner Food Safety, Designated Officer and Food Safety Officer is completed.
- Manual process of registration and licensing have been started and have consulted NIC for IT based registration process.
- The GAP analysis for the State labs have been done and are in the process of up gradation according to the NABL criteria.
- The establishment of Food Safety Appellate Tribunal and Special Court is under process.
- The development of Food Safety Plan is in nascent stage, and required efforts are under process.
- Food Safety Commissioner deliberated the following issue :

Sample has been collected under PFA Act, 1954 before 05.08.2011 whether the prosecutions or other actions regarding food samples, shall be made as per the provision of FSS Act, 2006 or as per provision of earlier enforced PFA Act, 1954.

It was clarified by the CEO that the law will be applicable which was there on the day of sampling or on the day crime was committed. So cases pertaining to dates prior to 05.08.2011 will be taken up under PFA provision.

22) MEGHALAYA:

- Department of Food Safety has been notified and Commissioner Food Safety appointed in the State.
- The licensing under PFA will be switched over and will be continued under the new Act.
- Food Safety Officers will look after registration work and licensing will be looked after by Designated Officers.
- IT based system of registration is under process.
- The State labs are not well equipped, lack infrastructure but the GAP analysis has been done.
- The State has no Food Analyst of its own, and utilising services of Food Analyst of Government of Assam.
- The ADM of the districts have been notified as Adjudicating Officer.
- The establishment of Food Safety Appellate Tribunal is in process.

Deputy Technical Advisor, Food & Nutrition Board, Ministry of Women and Child Development expressed that they will be willing to support the quality control laboratories and charges for analysis to be finalised by FSSAI. WCD also have four labs located in Chennai, Mumbai, Calcutta and Delhi. However, services of more labs are required by Ministry for testing of food samples for ICDS. Chairperson responded that the charges for NABL accredited labs have already been rationalised by FSSAI and details are available also on website.

Mr. R. Desikan, Representative from the consumer organizations stressed that FSSAI should identify 4 training Institutes located in North, South, East and West regions for imparting training to all functionaries engaged in food safety. He also pointed

out that States always keep promising in development of infrastructure for food safety without any timeline.

Agenda Item No.4a & 4b:

Presentation on FSSAI's Centralized State Licensing & Registration System of Food Business Operators was given by NISG Officials. The main gist of the presentation was to develop an integrated, centralized, secure, scalable, computerized Licensing and Registration System of Food Business Operators (FBO) for the States that shall not only provide an easy-to-use interface for FBOs, but also equip state authorities to manage the large number of applications from FBOs. A demonstration for the same was given to the Officials from various States/ UT's. NISG explained that there is a proposal to support the states at Commissioner Food Safety office by giving staff as PMU (Minimum four people) for 3months and 1 week training to each DO at their premises. The supervision and maintenance will also be provided for one year. CEO, FSSAI mentioned that this software is likely to be available from 1st week of October. It was asked from one of the member that whether there is a scope of increase of the software towards the sampling, collection and report etc. CEO explained that there is a plan to have the total e-governance system including mobile based system of generating the code of the sample on the spot itself. It was also mentioned that the states which have necessary hardware and infrastructure in place can approach NISG and subsequently NISG will make necessary software changes particular to the State as per requirement of State. These changes may take 1month. So at least 2 months be given to start this project in a State/ UT.

One of the member suggested to include the suspension or cancellation details in the present software and who suggested that there should be separate central and state system.

Agenda Item No.5a & 5b:

Presentation by Dr. J.P. Dongare on Training and Capacity Building covered mainly about the training programmes already conducted for the Officials in the States and the

programmes yet to be conducted in the near future for imparting knowledge and communication skills desirable for regulators (DO, FSO, Authorised Officers, Commissioners, Lab Analyst) for enforcement of new provisions under FSS Rules and Regulations.

Agenda Item No.6: Information Updation System for States/ UT's – Monthly Reports in Prescribed Format

It was requested that All States/ UT's must provide information on FBO's and sampling in two formats circulated for this purpose. Similarly, the information on website regarding States/ UT may be updated regularly and passwords for accessing website have already been sent to States.

Agenda Item No. 8: Establishment of Grievance Machinery/ Helpline in each State/ UT – Nomination of Nodal Officer for Handling Complaints/ Grievance

It was suggested by the CEO that each State should nominate a Nodal Officer and e-mail addresses should be created for handling complaints/ grievances and suggested to have a separate website detailing their information.

Agenda Item No. 9: Presentation on Sampling Procedure for Microbiological Testing

Presentation on Sampling Procedure for Microbiological Testing was presented by Dr. Dhir Singh, ADG (PFA), FSSAI, highlighted on the hygienic procedures to be followed for sampling and equipments for various microbiological testing. It was suggested by one of the member that FSO to be trained well about these microbiological sampling procedures and procedure to be established for the temperature maintenance and aseptic packing. CEO, FSSAI clarified that mechanism will be identified to develop sterilized kits for both FBO and FSO in case of microbiological sampling. He also stressed for a need to have training of FBO's also on microbial sampling procedure.

Agenda Item No. 10: Presentation on Risk Analysis

Presentation on Risk Management was made by NISG. The presentation highlighted on the structure of Risk Analysis which is basically an approach to food safety control. The structure involves three main components for effectively managing the Risks encountered at any step in food processing and these are Risk Assessment, Risk Management and Risk Communication. A balance between all the components will lead to effective Risk Management system.

Agenda Item No. 11: Draft 12th Five Year Plan Proposal of Food Safety and Standards Authority of India

Presentation on draft 12th Five Year Plan Proposal of Food Safety and Standards Authority of India was presented by Sh. Sanjay Singh, Deputy Director, FSSAI. Under this all the plans of action to be taken for achieving the goals of the Authority were discussed. The main areas of concern were regarding Research & Development Centre, Enforcement/ Licensing Structure, Food Testing Laboratories, Awareness among consumers/ stakeholders.

Actionable Points from 5th meeting of CAC: Based on the discussion held during the meeting the following actionable points emerged.

1. Clarification on issues regarding effective implementation of FSS Act in States/ UT's will be issued from time to time which will also be available on FSSAI website.
2. All clarification will be addressed and uploaded in the website as FAQ's/ or otherwise.
3. Time frame should be fixed for putting enforcement structure in place at State and Central level.
4. Creation of helpline and website at State level on food safety and integration of the same with FSSAI helpline and website.
5. Regarding transfer of License; there is a possibility that presently unit falls under Central Licensing but record exists with State and vice-versa, the records have to be transferred by concerned Designated Officer of State to Central and from Central to State depending on the capacity/ cut off limits.
6. Full time Designated Officers and Food Safety Officers specialized in the concerned area must be appointed for effective functioning of the system.

7. While appointing all the statutory functioning under the Act it should be considered as per qualification and rank laid down under FSS Act, 2006 and Rules, 2011. If any deviation is suggested, it should be consulted and vetted by law Ministry/ Department.
8. The States/ UT's have to notify the Registering Authority in time bound manner. The Registration has to be such that the Registering Authority is within the easy approach of FBO.
9. FSSAI is preparing an ambitious plan with adequate budget under 12th FYP for creating awareness. Food Safety Officers may initiate dialogue with Panchayats, Municipal bodies and FBOs to generate awareness about Food Safety.
10. Plan related to recruitment of large number of Food Safety professionals possessing a degree either in Food Science or Food Technology or Food & Nutrition. It was mentioned that FSSAI will organize a workshop on 2nd & 3rd November involving professionals from food technology Institutes, auditing agencies to decide the curriculum of Food Safety in colleges and institutions.
11. State governments have to make rules for effective utilization of funds mentioned in the Act for rewards.
12. Initially the training programs for FSO, DO and AO are conducted by the Central Authority but in future the training programs will have to be conducted by the State Government in their respective training institutes. For the purpose 5-10 institutes in different parts of the country may be identified for capacity building for imparting such training.
13. A detailed syllabus for the training of DO and FSO has been prepared by Indian Institute of Public Health (IIPH) and training to the officers will be imparted accordingly.
14. IIM, Bangalore has prepared a Food Safety Plan for Panchayats that may be discussed in the next CAC meeting.
15. The States/ UT's must share their pending cases with the Authority so that appropriate actions on the same can be taken. This policy will be more specific to States and it should be classified as serious and non-serious cases. Guiding principles have to be laid down for this.
16. The States/UT's have to confirm their interest of starting the On-line system for Licensing/Registration.

17. Regarding IT enabled Licensing and Registration, Authority is looking forward in time bound manner that how many States wants to join this software. Accordingly the agencies will be allotted to customize this software. The FSSAI will provide and maintain the required servers for hosting even state applications and will provide a fixed number of man-hour support for rolling out the licensing software by way of organizing training of the officers of Commissioner Food Safety and Designated Officers.
18. Mobile lab and rapid test are being developed. Validity test has to be conducted in rapid test kit.
19. States which have not given their PFA report for the year 2010 which has to be send at the earliest.

Meeting ended with vote of thanks to all.

ANNEXURE – 1

The following were present during the Fifth Meeting of Central Advisory Committee of FSSAI held on 27th September, 2011 at 1100Hrs at Hotel Vivanta (Ambassador), Sujan Singh Park, Near Khan Market, New Delhi.

1. Sh. V.N. Gaur, Chairperson CAC and CEO, FSSAI
2. Sh. Satish Chandra, Food Safety Commissioner & Principal Secretary (Health & Family Welfare), Chandigarh, Punjab
3. Smt. Stuti Kacker, Principal Secretary, Lucknow
4. Sh. R. Desikan, Trustee, CONCERT, Chennai
5. Sh. U.K. Mitra, Deputy Food Safety Commissioner, Arunachal Pradesh
6. Dr. Ravi Shankar Katkar, Deputy Director, P.H.I., Bangalore, Karnataka
7. Sh. Pradeep Chordia, Chordia Food Products Ltd., Pune
8. Sh. B.C. Joshi, Deputy Commissioner, D/O Food & Public Distribution, New Delhi
9. Sh. K.W. Marbaniag, Additional Secretary, Health & Family Welfare Department, Meghalaya
10. Dr.(Mrs.)P. Sucharitha Murthy, Food Safety Commissioner, Andhra Pradesh
11. Dr. Anil Sharma, Advisor to Uttarakhand Government, Uttarakhand
12. Dr. B.L. Sharma, J.D.R.M, Representative Food Commissioner, Rajasthan
13. Dr. H.G. Koshia, Commissioner, FDCA, Gujarat
14. Sh. Mahesh Soni, Deputy Secretary (FDCA), Gujarat
15. Sh. R.S. Pal, Designated Officer, Office of Food Safety Commissioner, Uttarakhand
16. Sh. K.S. Singh, Food Safety Commissioner, Delhi
17. Sh. R.M. Sharma, State Drug Controller cum Joint Commissioner(FDA), Panchkula
18. Sh. Salim A. Veljee, Director, Food & Drugs Administration & Additional Commissioner Food Safety, Goa
19. Sh. Tekeham Brojendro Khaba Meitei, Deputy Food Safety Commissioner, Manipur
20. Sh. Satish Gupta, Food Safety Commissioner, Jammu & Kashmir
21. Sh. Girija Vaidynathan, Food Safety Commissioner, Tamil Nadu
22. Sh. Sanjay Prasad, Director, Ministry of Health & Family Welfare
23. Dr. S.C. Khurana, Deputy Agricultural Marketing Advisor, **Directorate of Marketing & Inspection Department of Agriculture & Cooperation, Ministry of Agriculture**
24. Ms. Archana Aggarwal, Secretary & Commissioner, FDA, Uttar Pradesh
25. Dr. G.S. Bhullar, Deputy Director, Dept. of Health & Family Welfare, Chandigarh, Punjab
26. Dr. G.L. Upadhyay, Dept. of Food Safety, Puducherry
27. Sh. Mahesh Zagade, Food Safety Commissioner, Maharashtra
28. Sh. Ashwani Kumar Rai, Food Safety Commissioner, Madhya Pradesh
29. Sh. K. Subramaniam, Food Safety Commissioner, Chattisgarh
30. Sh. G.H. Rathod, Joint Commissioner (FDA), Maharashtra

31. Sh. Rohit Jamwal, Joint Food Safety Commissioner, Himachal Pradesh
32. Dr. R.T. Porkai Pandian, Director of Public Health and Preventive Medicine, Chennai
33. Sh. Sameer Barde, Assistant Secretary General, FICCI, New Delhi
34. Dr. S. Premi representing Joint Secretary Dr. Shreerajan, Deputy Technical Advisor, Food & Nutrition Board, Ministry of Women & Child Development
35. Dr. Satbir Singh, SMO cum DO, Chandigarh
36. Sh. R.K. Ahuja, Designated Officer, Dept. of PFA, Govt. of India, Delhi
37. Sh. H.G. Upreti, Consultant, Ministry of Panchayati Raj, New Delhi

*** It may be noted that names of participants have been arranged as appeared in the attendance list and does not follow any seniority order. Any mistake in name spelling is regretted.**